

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 43/GT/2025

Subject : Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29, in respect of Chamara-III Power Station (231 MW).

Petitioner : NHPC Ltd

Respondent(s) : Punjab State Power Corporation Ltd. and 12 others

Date of hearing : **11.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh Shrivastava, Advocate, NHPC
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Ms. Bhargavi Kannan, Advocate, BYPL
Ms. Kavya Sarin, Advocate, BYPL
Shri Mohit K. Mudgal, Advocate, BRPL
Shri Sachin Dubey, Advocate, BRPL
Shri Anand Shrivastava, Advocate, TPDDL
Shri Chetan Saxena, Advocate, TPDDL
Shri Mudassir, Advocate, TPDDL

Record of Proceedings

The matter was called out through virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information sought vide ROP dated 28.8.2025, has been filed, after serving a copy to the Respondents. The learned counsel for Respondent BYPL however, sought time to file its reply in the matter.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, on or before **6.2.2026**, after serving a copy to the Respondents:

2019-24:

- a) *Clarify as to why the additional capital expenditure claimed under Regulation 25(1)(f) of the 2019 Tariff Regulations for the period 2021–22 for ‘Building Containing Hydro Electric Generating Plant’ and ‘Building Containing Transmission Plant & Equipment’, stated as pending works within original scope and settled through final payment, was not included in the undischarged liability before, and further explain how a new undischarged liability can arise when the claim pertains to final payment for such works.*
- b) *For the additional capital expenditure of ‘Replacement of Protection Relays for Generator, Transformer (GSU), Busbar and Line’ claimed under Regulation 25(2)(c) of the 2019 Tariff Regulations for the period 2022-23, submit the certificate of*



obsolescence for the existing asset issued by the OEM or a certificate from the competent authority substantiating the claim.

- c) For the additional capital expenditure items claimed under Regulation 26(1)(d), submit the direction or advice from any Government instrumentality or statutory authority responsible for national or internal security.*
 - d) Submit the number of items for each claimed under Capital Spares for substantiating the fact that per unit value of the asset is more than Rs. 1 lakh.*
 - e) Reasons for the mismatch in the liabilities as on 31.3.2019 in the Order dated 9.6.2023 in Petition No.642/GT/2020 (Rs. 3155.78 lakhs) and the liabilities reflected in Form 16 submitted in MS Excel format along with the revised submission (Rs. 3443.15 lakh). Also clarify, the MS Excel format shows all the values are in 'Rs. lakh' but values are in Rs. units only.*
 - f) Tariff forms for the period 2019-24 is missing in the PDF format submitted in reply to the ROP dated 28.8.2025. Re-submit the updated tariff forms in both PDF and MS Excel format with all the value in every form in 'Rs. lakhs' unit.*
 - g) Reconciliation of the net additional capital expenditure claimed on cash basis as per Form-1(I) and Form-9C, as there is a mismatch in the amounts as per the revised submissions made by the Petitioner.*
 - h) Re-submit the relevant tariff forms (Form-9C and Form-16), duly certified by the auditors as per Part-II of Annexure- I of the 2019 Tariff Regulations.*
4. The Respondents are permitted to file their replies, on or before **20.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **6.3.2026**.
5. The matter shall be listed for hearing on **10.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

